

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

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**LOK SABHA**  
**UN STARRED QUESTION NO. 2928**  
**TO BE ANSWERED ON AUGUST 03, 2018/ SHRAVANA 12, 1940 (SAKA)**  
**REVERSION TO OPS**

2928. Shri Manshankar Ninama:

Will the Minister of FINANCE be pleased to state

- (a) whether the Central Administrative Tribunal (CAT) had given order to the Union Government to provide the benefit of Old Pension Scheme(OPS) in place of New Pension Scheme (NPS) to the employees appointed after 1 January, 2004, if so, the details thereof;
- (b) whether the Government has issued notification for the employees of every Central/State Government and autonomous bodies in this regard as per the said order of the Bench; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

The Minister of State in the Ministry of Finance  
(Shri Shiv Pratap Shukla)

(a) to (c)- In a specific case, as informed by the Department of Posts (DoP), Hon'ble Central Administrative Tribunal (CAT), Ernakulam Bench in its judgment has declared that the applicants of Original Application (OA) No. 20/2015 are deemed to have been appointed from the date of vacancy and they shall be included in the CCS (Pension) Rules, 1972. However, DoP has filed a petition before the Hon'ble High Court of Kerala challenging the order of the Hon'ble CAT. An interim order of stay on the operation of the order of the Hon'ble CAT has been granted. The case is still pending.

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